

1	2	3	4
14.	Manipur	100650	9.96
15.	Meghalaya	42285	2.63
16.	Mizoram	106573	17.18
17.	Nagaland	417168	0.11
18.	Orissa	2724000	276.15
19.	Punjab	NR	NR
20.	Rajasthan	1063675	144.47
21.	Sikkim	43300	2.43
22.	Tamil Nadu	556600	119.72
23.	Tripura	334700	41.31
24.	Uttar Pradesh	1232000	192.80
25.	West Bengal	4841000	116.06
26.	A & N Island	888	0.24
27.	D & N Haveli	1679	0.38
28.	Daman & Diu	181	0.00
29.	Lakshadweep	2971	1.30
30.	Pondicherry	NR	NR
All India		23684020	2085.35

NR = Not reported

[English]

Indira Awas Yojana

3933. SHRI YELLAIAH NANDI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state

(a) the procedure and guidelines followed in sanctioning Indira Awas Yojana in the country alongwith the amount sanctioned for each such scheme;

(b) the maximum number of houses sanctioned under Indira Awas Yojana;

(c) the details of amount sanctioned to each State for each Indira Awas Yojana during the last three years, year-wise;

(d) whether there is any increase in the amount sanctioned to each State under each such scheme during the last three years, year-wise; and

(e) the details of competent sanctioning authority of houses under Indira Awas Yojana at the district-level alongwith guidelines therefor ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) During the current financial year Rs. 1140.00 crores has been allocated so far to different Status/UTs under Indira Awas Yojana. A brief abstract of the procedure and guidelines followed in IAY is attached as Statement-I.

(b) to (d) A Statement-II showing number of houses targetted and the amount allocated (Centre+State share) during the last three years State-wise under Indira Awas Yojana is attached.

(e) The Selection of beneficiaries from among the eligible persons is done by the Gram Sabha with the approval of the concerned Panchayat Samiti.

Statement-I

Indira Awas Yojana

The Government of India is implementing Indira Awas Yojana since the year 1985-86 with the objective of providing dwelling units free of cost to the members of Scheduled Castes, Scheduled Tribes and freed bonded labourers living below the poverty line in rural areas. From the year 1993-94, its scope has been extended to cover non-scheduled castes and scheduled tribes rural poor subject to the condition that the benefits to non SC/ST should not exceed 40% of the total allocation. From 1995-96 the benefits of the scheme have also been extended to families of servicemen of the armed and paramilitary forces killed in action.

Funds under the scheme allocated to the States/UTs are further distributed to the districts in proportion to the SC/ST population in the district. Under IAY the benefits for non-SC/ST poor should not exceed 40% of the total allocation. IAY funds are operated by the DRDAs/ZPs at the district level.

The allotment of house under the scheme is done in the name of the female member of the beneficiary household. Alternatively, it can be allotted in the joint names of both the husband and wife. The beneficiaries are to be involved from the very beginning in construction work and have to make their own arrangements for construction to suit their requirements. As far as possible houses are built in clusters so as to facilitate provision of common facilities. The permissible expenditure per house is Rs. 20,000 in plain areas and Rs. 22,000 in hilly or difficult areas.

The Indira Awas Yojana is a centrally sponsored Scheme funded on a 80:20 cost sharing basis between the Centre and the States/UTs.

Statement-II

(Rs. Lakhs)

Sl. No.	State/UT's	1993-94		1994-95		1995-96	
		Target	Allocation (C+s)	Target	Allocation (C+s)	Target	Allocation (C+s)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	49034	2462.01	23817	3334.38	87642	10955.26
2.	Arunachal Pradesh	222	32.25	204	32.25	797	99.64
3.	Assam	6209	810.49	5987	892.12	25560	3194.94
4.	Bihar	37396	4829.14	85249	7038.69	217292	21349.01
5.	Goa	276	34.85	249	34.85	861	107.65
6.	Gujarat	6598	903.75	9574	1383.54	34501	4312.61
7.	Haryana	1848	217.09	1707	238.96	10846	1355.79
8.	Himachal Pradesh	809	110.73	701	110.73	2736	342.06
9.	Jammu & Kashmir	1084	157.17	1964	310.38	10561	1320.09
10.	Karnataka	14197	1653.13	16365	2291.14	52133	6516.66
11.	Kerala	13245	623.83	12570	662.01	24624	2370.85
12.	Madhya Pradesh	28399	3119.72	35416	4958.34	113384	14172.99
13.	Maharashtra	6974	2683.93	26684	3976.02	89776	11330.08
14.	Manipur	290	41.34	268	41.34	1022	127.70
15.	Meghalaya	353	48.36	306	48.37	1195	149.43
16.	Mizoram	185	20.38	129	20.38	504	62.95
17.	Nagaland	438	51.85	328	51.85	1281	160.16
18.	Orissa	11649	1997.26	20158	2912.82	62986	7873.25
19.	Punjab	5963	163.43	4855	169.93	7047	608.56
20.	Rajasthan	11388	1296.13	13035	1883.57	50875	6359.36
21.	Sikkim	142	18.88	119	18.88	1491	208.31
22.	Tamil Nadu	18930	2225.62	19824	2775.29	74205	9335.91
23.	Tripura	431	53.69	340	53.69	1327	165.86
24.	Uttar Pradesh	44135	5999.84	51472	7437.68	204003	25500.18
25.	West Bengal	19860	2206.32	21722	3041.05	69579	8697.34
26.	A & N Island	120	15.27	109	15.27	377	47.17
27.	D & N Haveli	71	8.29	59	8.29	205	25.61
28.	Daman & Diu	38	4.88	35	4.88	121	15.08
29.	Lakshadweep	0	7.66	0	7.66	189	23.65
30.	Pondicherry	79	14.95	107	14.95	369	46.18
Total		280363	31812.24	353353	43769.31	1147409	136834.33